

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH  
CUTTACK

O.A. 408/2002

Date of order: 24.05.2004Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.  
Hon'ble Mr. H.P. Das, Administrative Member.

M.K. Pani

-versus-

Union of India and Ors.

For the applicants : None.

For the respondents : Mr. S.K. Ojha, counsel.

O R D E RPer Justice B. Panigrahi, VC

When the matter is called none is present for the applicant.

It appears that the respondents have filed a preliminary reply, but no final reply has been filed.

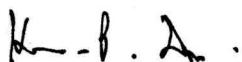
2. In this case the grievance of the applicant is that although he applied for Gr.D category post under the respondents in terms of Employment Notice No. 1/98 dated 5.11.98 within the stipulated period, he has not been called for physical ability test although many other persons have been called for such test. He has, therefore, prayed for a direction to the respondents to issue him call letter for appearing at the physical test/interview.

3. In the preliminary reply, the respondents have stated that a large number of applications were received in terms of the aforesaid advertisement. Therefore, the work of scrutinising the applications was entrusted with a Private Firm. On scrutiny it is found that the application of the applicant was never received by the

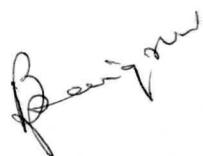
respondents. The said private agency has also clarified that no application of the applicant was received by them. Therefore, in this situation, no call letter could be issued to the applicant.

4. In view of the aforesaid stand taken by the respondents, we find no merit in the application. Moreover, it is averred by the respondents that the interview/physical test has already been completed and, therefore, at this stage, the applicant cannot be called, especially when no application of the applicant has been received by them. There is nothing on record to show that the applicant had submitted his application to the respondents within the last date prescribed.

5. In view of the above, no useful purpose would be served to adjourn this matter. Accordingly, we dismiss this application without any order as to costs.



Member (A)



Vice-Chairman.